

Central Administrative Tribunal, Calcutta Bench

CPC No.16 of 2001 In
O.A. No. 636 of 1997

Date of Order: 3.2.2005

Present: Hon'ble Mr. Justice M.A. Khan, Vice Chairman (J)
Hon'ble Mr. S.K. Naik, Member (A)

Anup Kr. Sinha

Versus

Union of India and Others

For the Applicants: Shri S.K. Dutta, Counsel.

For the Respondents: Mr. P.K. Arora, Counsel
Mr. M.K. Bandyopadhyay, counsel

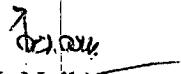
ORDER (ORAL)

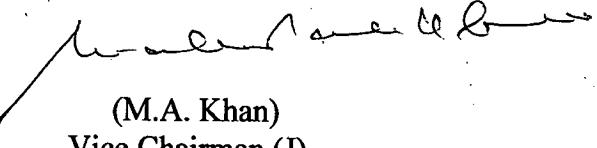
By Hon'ble Mr. Justice M.A. Khan, Vice Chairman (J)

Heard both the learned counsel. Learned counsel for the respondents has drawn our attention to the compliance affidavit dated 25.1.2005 and to the Annexure CR/8. It is submitted that the shortcoming which was noted by the Tribunal in the order dated 16.12.2004 has been removed and now the period of suspension has been treated as period spent on duty. It is further submitted that entire payment of dues of the applicant up to date has been made. The copies of the relevant orders have also been filed.

Leave granted

2. Learned counsel for the applicant does not dispute the position. The order of the Tribunal dated 19.7.2000 passed in OA 636/97 has now been fully complied with. The present Contempt Application was filed complaining that the respondents have willfully and contumaciously failed to comply with the order. The compliance though delayed has now been made. In view of this, we do not find it a fit case to proceed with the matter further. Accordingly, we discharge the notice and dismiss the Contempt Application.


(S.K. Naik)
Member (A)


(M.A. Khan)
Vice Chairman (J)

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